

(1872) 08 CAL CK 0010

Calcutta High Court

Case No: None

Queen

APPELLANT

Vs

Kumodinikant Banerjee
Chowdhey

RESPONDENT

Date of Decision: Aug. 29, 1872

Judgement

Mitter, J.

We concur with the Officiating Sessions Judge in holding that the second recognizance was illegal. The first recognizance was general and unlimited in its terms according to the form given in the law, and it is therefore clear that, to take a second recognizance before the period fixed in the first recognizance had elapsed, would be a virtual interference with the provisions of s. 290, Criminal Procedure Code.